

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 121
IB-361/ND/2020**

Under Section: 9 of IBC.

In the matter of:

Volkswagen Finance Pvt. Ltd.	...	Applicant
Vs		
EVO Green Trading Pvt. Ltd.	...	Respondent

Order delivered on 04.03.2020

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant	: Mr. Sanjeev Sagar, Adv. Ms. Nazia Parveen, Adv.
For the Respondent	: Ms. Vandana Bhatia, Adv. Mr. Sarthak Bhatia, Adv.

ORDER

Learned counsel for the respondent accepts notice and undertakes to file Vakalatnama within three days and reply within ten days, with copy in advance to the other side. Complete paper book be served during the course of the day to the learned counsel for the applicant. Rejoinder within five days thereafter, with copy in advance to the other side. For further consideration on 17.04.2020.

Sd/-

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

